



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Reserved on :19th December, 2011.**
Date of Decision January 30, 2012.

+ **ITA NO.313/2011**

COMMISSIONER OF INCOME TAX Appellant
 Through Ms. Rashmi Chopra, sr. standing counsel

VERSUS

MOTHER DAIRY INDIA LTD.Respondent
 Through Mr. C S Aggarwal, Sr. Adv. with Mr. Prakash
 Kumar, Adv.

+ **ITA NO.310/2011**

+ **ITA NO.319/2011**

+ **ITA NO.312/2011**

COMMISSIONER OF INCOME TAX Appellant
 Through: Ms. Rashmi Chopra, sr. standing counsel

versus

MOTHER DAIRY FOOD PROCESSING LTD. Respondent
 Through Mr. C.S.Aggarwal, Sr. Adv. with
 Mr. Prakash Kumar, Adv.

CORAM:
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE R.V. EASWAR



1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not ?
3. Whether the judgment should be reported in the Digest?

R.V. EASWAR, J.:

For orders, see ITA No.1925/2010.

**(R.V. EASWAR)
JUDGE**

**(SANJIV KHANNA)
JUDGE**

January 30, 2012
vld/Bisht